

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 732 of 2020

IN THE MATTER OF:

Trivendra Singh

...Appellant

Versus

Bank of India & Anr.

...Respondents

Present:

For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Mansumyer Singh and Mr. Harmish, Advocates.

**For Respondents: Mr. Ashish Rana, Advocate for R-1.
Mr. Vikram Hegde, Advocate with Mr. Subrata Maity,
IRP for R-2.**

ORDER

(Through Virtual Mode)

03.11.2020: Reply affidavit filed by Respondent No. 1 is taken on record. Mr. Vikram Hegde, learned counsel for the Respondent No. 2 seeks and is permitted to file Status Report within two weeks. Learned counsel for the Appellant does not intend to file rejoinder.

Short written submissions, not exceeding three pages, alongwith relevant case law may also be filed by the parties within two weeks.

List the appeal 'for admission (after notice)' on **4th December, 2020** within first five cases.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

am/gc